

HIGH COURT FOR THE STATE OF TELANGANA

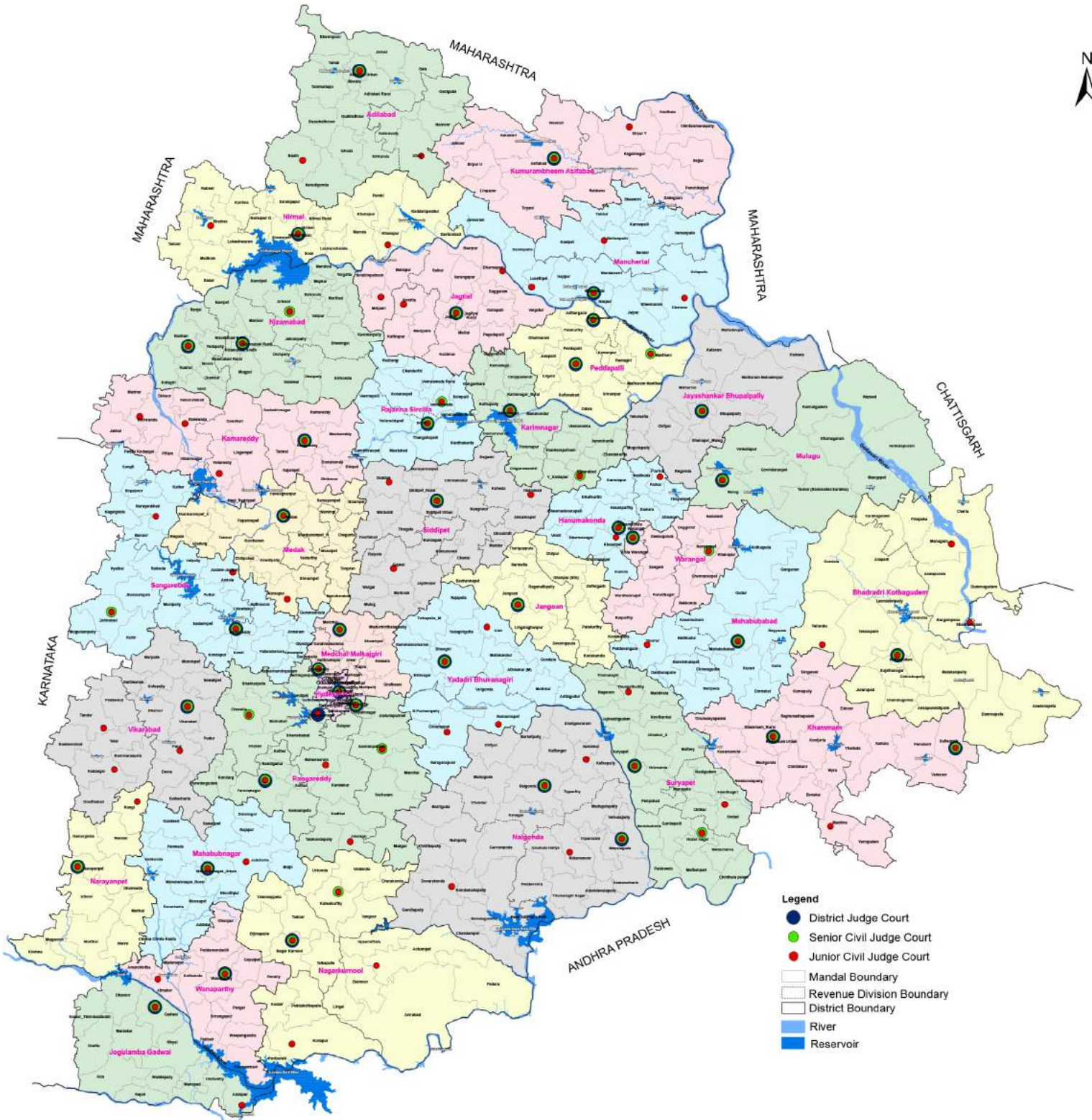
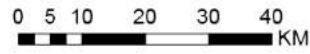
REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



JAYASHANKAR-BHUPALPALLY
JUDICIAL DISTRICT



Judicial Districts Map Telangana State

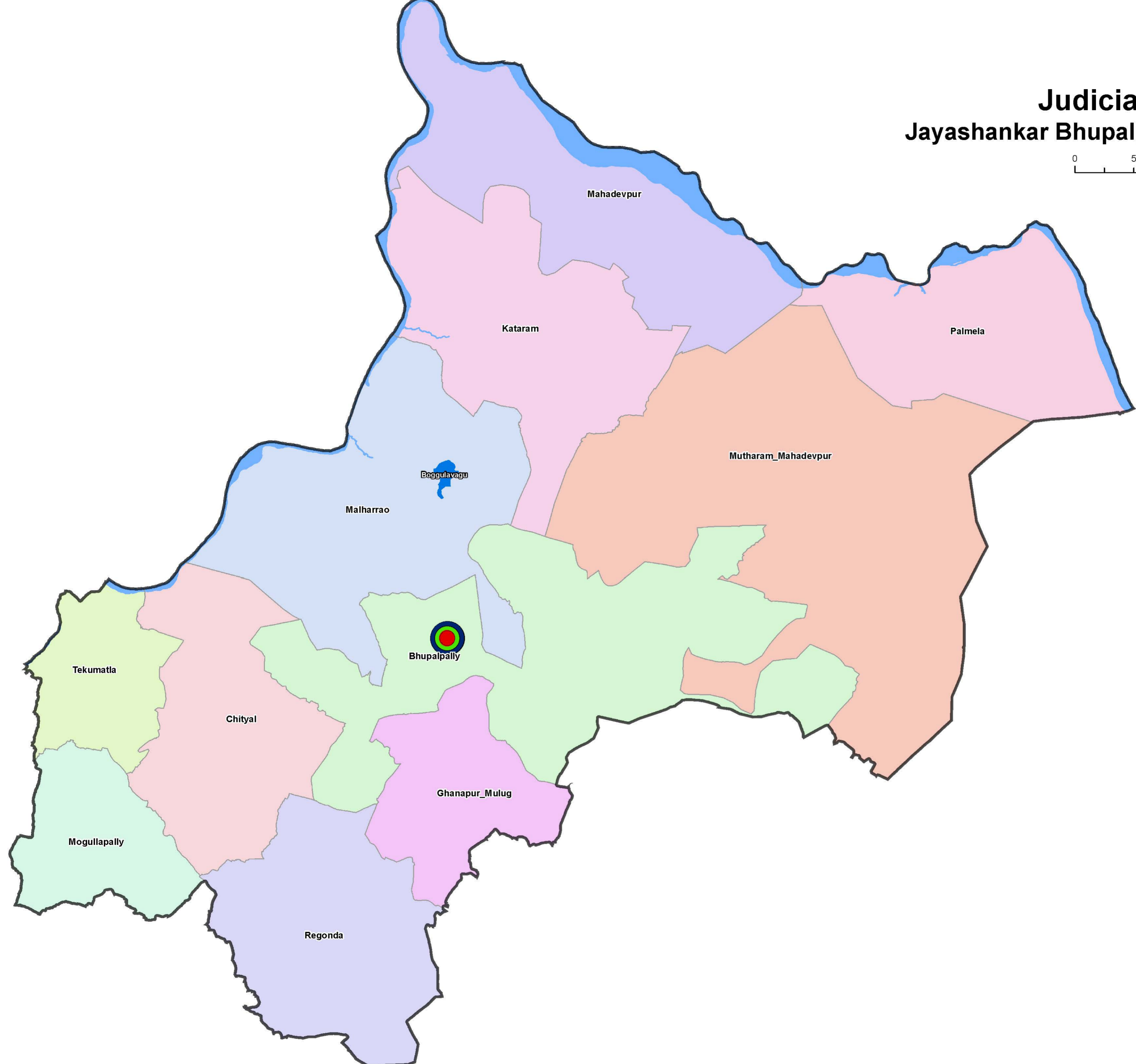
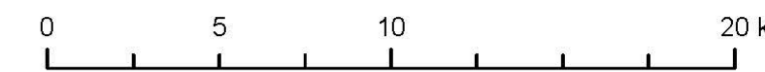


- Legend**
- District Judge Court
 - Senior Civil Judge Court
 - Junior Civil Judge Court
 - Mandal Boundary
 - Revenue Division Boundary
 - District Boundary
 - River
 - Reservoir


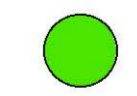
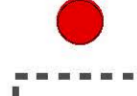






Judicial Districts Map

Jayashankar Bhupalpally District, Telangana State



Court Type

-  District Judge Court
-  Senior Civil Judge Court
-  Junior Civil Judge Court
-  Revenue Divisions
-  District Boundary
-  Reservoir
-  River





తెలంగాణ రాజ పత్రము
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No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL COURTS

HIGH COURT FOR THE STATE OF TELANGANA

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23rd May, 2022.]

APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE
CHIEF JUDICIAL MAGISTRATES

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,
23-05-2022.

(Sd/-)
Registrar General
High Court for the State of Telangana.

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R.N.I. No. TELMUL/2016/73158.
HSE No. 1051/2020-2022.



[Price: ₹. 105-00.



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తెలంగాణ రాజ పత్రము
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No. 108]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY GOVERNMENT

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HOME DEPARTMENT

(COURTS.A)

ESTABLISHMENT OF DISTRICT COURT AT JAYSHANKAR BHUPALPALLY DISTRICT
CONSEQUENT UPON APPROVAL OF HIGH COURT FOR ESTABLISHMENT OF 33 JUDICIAL
DISTRICTS CO-TERMINUS WITH 33 REVENUE DISTRICTS - NOTIFYING THE LOCAL
LIMITS OF JURISDICTION UNDER TELANGANA CIVIL COURTS ACT, 1972 & CODE OF
CRIMINAL PROCEDURE, 1973.

[GO.Ms. No.24, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

I. Under Telangana Civil Courts Act, 1972

NOTIFICATION – I

In exercise of the powers conferred under Sub -Section (1) of Section 10 and
Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government
of Telangana, after consultation with the High Court for the State of Telangana and in
supersession of all previous Notifications on the subject hereby establishes a District
Court for Jayashankar Bhupalpally District with a District Judge, Additional District
Judge comprising the Revenue Division of Bhupalpally, with effect on and from the
date the Officer posted as District Judge assumes charge.

NOTIFICATION – II

In exercise of the powers conferred under Sub-Section (1) of Section 12 of
Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana,
after consultation with the High Court for the State of Telangana and in supersession of
all previous Notifications on the subject hereby directs that the following Courts already
functioning in the erstwhile District of Warangal shall be deemed to have been
established in the District of Jayashankar Bhupalpally from the date of establishment of
the District Court for the District of Jayashankar Bhupalpally.

1. The Senior Civil Judge's Court, Bhupalpally
2. The Junior Civil Judge's Court, Bhupalpally

NOTIFICATION – III

In exercise of the powers conferred under Sub-Section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous Notifications on the subject hereby directs that with effect on and from the date of establishment of the District Court, Jayashankar Bhupalpally the Courts mentioned in Col.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Col.(2) thereof.

SCHEDULE

NAME OF THE COURT	AREA OVER WHICH IT EXERCISE JURISDICTION
(1)	(2)
District Court, Bhupalpally, Jayashankar Bhupalpally District	Original and Appellate Jurisdiction over the entire area comprising the Revenue District of Jayashankar Bhupalpally as constituted in G.O.Ms. No.233, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.18 Revenue (DA-CMRF) Department, dated 16.02.2019
Subordinate Judges Court, Bhupalpally, Jayashankar Bhupalpally District	Original Jurisdiction over the areas comprising the Revenue Mandals of Jayashankar Bhupalpally District as specified in G.O.Ms. No.233, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.18 Revenue (DA-CMRF) Department, dated 16.02.2019

NOTIFICATION – IV

In exercise of the powers conferred under Sub-Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana hereby appoints Bhupalpally as the place of sittings of the District Court, the Additional District Court at Bhupalpally and the place of sitting of the Subordinate Judge's Court at Bhupalpally.

NOTIFICATION – V

In exercise of the powers conferred under Sub-Section (1) of Sections 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government in consultation with the High Court for the State of Telangana hereby specifies that with effect on and from the date of establishment of the District Court Bhupalpally, the Court of Junior Civil Judge shown in Col.(2) of the Table below shall be deemed to function within Jayashankar Bhupalpally District and continue to be located at the places shown against each of them in the corresponding entry in Col.(3) and shall have and exercise jurisdiction over the areas mentioned in Col.(4) thereof.

S.No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Bhupalpally	Over the entire District of Jayashankar Bhupalpally District:

II. Under Code of Criminal Procedure, 1973

Notification – I

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject hereby directs that with effect from date of the establishment of a District Court for Jayashankar Bhupalpally District, there shall be a Sessions Division called Jayashankar Bhupalpally Sessions Division, comprising the Revenue Divisions of Bhupalpally, with effect from the said date the Sessions Division of Warangal District shall cease to exist.

Notification – II

In exercise of the powers conferred under Sub-section (1) of the Section 9 of the Code of Criminal Procedure, 1973 the Government of Telangana hereby establishes a Court of Sessions for Jayashankar Bhupalpally Sessions Division with effect from date of the establishment of a District Court for Jayashankar Bhupalpally District.

Notification – III

In exercise of the powers conferred under Sub-Section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned place shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Jayashankar Bhupalpally with effect from the date of establishment of the Sessions Division for Jayashankar Bhupalpally District.

1. Judicial Magistrates of First Class, Bhupalpally

ESTABLISHMENT OF 32 JUDICIAL DISTRICT CO-TERMINUS WITH (33) REVENUE DISTRICTS (EXCLUDING HYDERABAD DISTRICT) - DETERMINATION OF THE LOCAL LANGUAGES IN ALL THE (33) DISTRICT COURTS UNDER SECTION 272 OF CODE OF CRIMINAL PROCEDURE, 1973 - APPROVED.

[G.O.Ms. No.51, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

Notification

In exercise of the powers conferred by Section 272 of the Code of Criminal Procedure, 1973 (Central Act II of 1974) and in supersession of all the previous Notifications on the subject, the Government of Telangana hereby determine that, for the purpose of the said Code, the language mentioned in Column (3) of the Table below shall be the languages of each of the Courts in the corresponding Districts mentioned in Column (2) thereof:-

Sl.No (1)	NAME OF THE DISTRICT (2)	LANGUAGE OF THE COURTS (3)
1	Adilabad	: English, Telugu, Urdu and Marathi
2	Kumuram Bheem Asifabad	: English, Telugu, Urdu and Marathi
3	Mancherial	: English, Telugu, Urdu and Marathi
4	Nirmal	: English, Telugu, Urdu and Marathi
5	Karimnagar	: English, Telugu and Urdu
6	Jagitial	: English, Telugu and Urdu
7	Peddapalli	: English, Telugu and Urdu
8	Rajanna Sircilla	: English, Telugu and Urdu
9	Khammam	: English, Telugu and Urdu
10	Bhadradi Kothagudem	: English, Telugu and Urdu
11	Nizamabad	: English and Telugu
12	Kamareddy	: English and Telugu
13	Medak	: English, Telugu, Urdu and Kannada
14	Sangareddy	: English, Telugu, Urdu and Kannada
15	Siddipet	: English, Telugu, Urdu and Kannada
16	Mahabubnagar	: English, Telugu and Urdu
17	Wanaparthy	: English, Telugu and Urdu
18	Nagarkurnool	: English, Telugu and Urdu
19	Jogulamba Gadwal	: English, Telugu and Urdu
20	Narayanpet	: English, Telugu and Urdu
21	Nalgonda	: English, Telugu and Urdu
22	Suryapet	: English, Telugu and Urdu
23	Yadadri Bhuvanagiri	: English, Telugu and Urdu
24	Rangareddy	: English, Telugu and Urdu
25	Vikarabad	: English, Telugu and Urdu
26	Medchal-Malkajgiri	: English, Telugu and Urdu
27	Hanumakonda	: English, Telugu and Urdu
28	Warangal	: English, Telugu and Urdu
29	Jayashankar Bhupalpalli	: English, Telugu and Urdu
30	Jangoan	: English, Telugu and Urdu
31	Mahabubabad	: English, Telugu and Urdu
32	Mulugu	: English, Telugu and Urdu
33	Hyderabad	: English, Telugu and Urdu

M.A. MANNAN FAROOQUI,
Secretary to Government (I/c).



18414

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HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]

JUDICIAL NOTIFICATION - I

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Jayashanker Bhupalapally Sessions Division shall ordinarily hold its sitting at Bhupalapally until further orders.

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Jayashanker Bhupalapally from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Bhupalapally	Over the entire Revenue Mandals of Bhupalpally, Ghanpur (Mulug), Chityal, Regonda, Mogullapally, Tekumatla*, Malhalrao, Kataram, Mahadevpur, Palimela* and Mahamutharam, as reconstituted in the district of Jayashanker.

Hyderabad,
06-05-2022.

(Sd/-),
Registrar General,
High Court for the State of Telangana.



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No. 347]

HYDERABAD, TUESDAY, OCTOBER 11, 2016.

NOTIFICATIONS BY GOVERNMENT

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REVENUE DEPARTMENT
(DA-CMRF)

FORMATION/RE-ORGANIZATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN
JAYASHANKAR DISTRICT - FINAL NOTIFICATION.

[G.O.Ms.No. 233, Revenue (DA-CMRF), 11th October, 2016.]

NOTIFICATION

Form II

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

SCHEDULE - I
Jayashankar District HQ at Bhupalpalli

Sl. No	Name of the District	Name of the Revenue Division including New Revenue Division	Mandals in the District including New Mandals	Name of the Erstwhile District	Name of the Erstwhile Revenue Division	
1	2	3	4	5	6	
1	Jayashankar District HQ at Bhupalpalli) *	Bhupalpally	Bhupalpally			
2			Ghanpur (Mulug)	Warangal	Mulug	
3			Regonda			
4			Mogullapally			
5			Chityal			
6			Tekumatla*			
7			Malhalrao			
8			Kataram	Karimnagar	Manthini	
9			Mahadevpur			
10			Palimela*			
11			Mahamutharam			
12		Mulug		Mulug	Warangal	Mulug
13				Venkatapur		
14				Govindaraopet		
15				Tadvai		
16				Eturunagaram		
17				Kannaigudem*		
18				Mangapet		
19				Venkatapuram	Khammam	Bhadrachalam
20		Wajedu				

District: Jayashankar Bhupalapally

District Judge Courts				
S.No	Present Nomenclature of the Court	Present Place of Sitting	Nomenclature of the Court w.e.f, 02.06.2022	Place of Sitting w.e.f., 02.06.2022
1	VIII Additional District and Sessions Judge (FTC), Bhupalapally	Bhupalapally	Principial District and Sessions Judge, Jayashankar at Bhupalapally	Bhupalapally
2	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Bhupalapally	Bhupalapally	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Jayashankar at Bhupalapally	Bhupalapally
Senior Civil Judge Courts				
1	Senior Civil Judge, Bhupalapally	Bhupalapally	Senior Civil Judge -cum- Assistant Sessions Judge, Bhupalapally	Bhupalapally
Junior Civil Judge Courts				
1	Junior Civil Judge -cum- Judicial Magistrate of First Class, Bhupalapally	Bhupalapally	Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Bhupalapally	Bhupalapally
2	Addi. Junior Civil Judge -cum- Addl. Judicial Magistrate of First Class, Bhupalapally	Bhupalapally	Additional Junior Civil Judge -cum- Additional Judicial Magistrate of First Class, Bhupalapally	Bhupalapally